

ACT No. XVII OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th
September, 1928.)

An Act to provide for the protection of the match industry.

WHEREAS it is expedient, in pursuance of the policy of discriminating protection of industries in British India with due regard to the well-being of the community, to provide for the protection of the match industry; It is hereby enacted as follows:—

1. This Act may be called the Match Industry (Protection) Act, 1928.

2. In the Second Schedule to the Indian Tariff Act, 1894,—

Amendment of
Schedule II,
Act VIII of
1894.

- (1) Items Nos. 46, 46A and 46B shall be omitted; and
- (2) In Part VII, after Item No. 156, the following headings and Items shall be inserted, namely:—

“ MISCELLANEOUS.

MATCHES, UNDIPPED SPLINTS AND VENEERS.

157	MATCHES—		
	(1) In boxes containing on the average not more than 100 matches.	Per gross of boxes .	One rupee and eight annas.
	(2) In boxes containing on the average more than 100 matches.	For every 25 matches or fraction thereof in each box, per gross of boxes.	Six annas.
158	UNDIPPED SPLINTS such as are ordinarily used for match making.	Pound	Four annas and six pies.
159	VENEERS such as are ordinarily used for making boxes, including boxes and parts of boxes made of such veneers.	Pound	Six annas.”

Price 1 anna or 1½d.]